

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

FRIDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P(C) NO. 9752 OF 2020

PETITIONER

ASHER P.A. AGED 41 YEARS
S/O. AMIR, PARAMBILVALAYIL HOUSE,
PRESENTLY RESIDING AT
MENONTHARAVATTIL, U.C. COLLEGE ROAD,
ALUVA-683 108.

BY ADV. SRI. LIFFY P. FRANCIS

RESPONDENTS

- (1) SHEFEEK, AGED 35 YEARS
S/O. KHADER, PALLIKKARAYILTHOOMPILLY
HOUSE, MARAMPILLY VILLAGE,
KUNNATHUNADUTALUK, ALUVA-683 105.
- (2) SUPERINTENDENT OF POLICE,
ALUVA (RURAL - 683 101.)
- (3) STATION HOUSE OFFICER,
EAST POLICE STATION, ALUVA-683 101
- (4) STATION HOUSE OFFICER,
POLICE STATION PERUMBAVOOR - 683 542.

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 15.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Admit.

2. The learned Government Pleader takes notice for R2 to R4. Issue notice by speed post/e-mail to R1.

3. The learned Government Pleader on instructions submits that the petitioner is now residing at Kollam and therefore there is no situation requiring this Court to grant any order of police protection based on the averments in the writ petition.

4. The learned counsel for the petitioner would however submit that he had moved to Kollam only on account of the threat from the first respondent. In the circumstances, there will be an interim order directing respondents 3 and 4 to ensure that there is no threat to the life or property of the petitioner. This order shall be in force for a period of one month.

**GOPINATH P.
JUDGE**

APPENDIX

PETITIONERS EXTS.

EXHIBIT P-1- TRUE COPY OF THE R.C.BOOK PERTAINING TO VEHICLE TATA SUPER ACE BEARING REG.NO. KL-2-BG 9227.

EXHIBIT P-2 THE TRUE COPY OF COMPLAINT FILED BEFORE THE
2ND RESPONDENT.

EXHIBIT P-3 TTRUE COPY OF COMPLAINT DATED 2-5-2020
FILED BEFORE 3RD RESPONDENT.

EXHIBIT P-4. TRUE COPY OF THE COMPLAINT FILED BEFORE
THE 4TH RESPONDENT.